

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.236/2010

Coram:

1. **Shri S. Jayaraman, Member**
2. **Shri V.S.Verma, Member**
3. **Shri M.Deena Dayalan, Member**

DATE OF HEARING: 23.12.2010

DATE OF ORDER: 14.2.2011

In the matter of

Determination of transmission tariff for 132 kV S/C NER Augmentation Transmission System in North Eastern Region for the period from 1.4.2009 to 31.3.2014.

And

In the matter of

Power Grid Corporation of India Ltd., Gurgaon **Petitioner**
Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Government of Arunachal Pradesh, Itanagar
4. Power and Electricity Department, Govt. of Mizoram, Aizawl
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Limited, Agartala ..**Respondents**

The following were present:

1. Shri M.M. Mondal, PGCIL
2. Shri Rajiv Gupta, PGCIL
3. Shri Rakesh Prasad, PGCIL

ORDER

The petition has been filed seeking approval of tariff for 132 kV S/C NER Augmentation Transmission system (hereinafter referred to as "the transmission system") in North Eastern Region for the period 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009



regulations”) after accounting for additional capital expenditure incurred during 2009-10. The petitioner has made the following additional prayers:

- (a) To invoke the provision of Regulation 44 of the 2009 regulations for relaxation of regulation 9 (2) of the 2009 regulations so that the additional capital expenditure incurred/to be incurred on account of undischarged liabilities after the cut off date shall be allowed and considered for fixation of tariff for period 2009-14;
- (b) To allow grossing up the base rate with applicable tax rate as per the Finance Act for relevant year and direct settlement of tax liabilities between the generating company/transmission licensee and the beneficiaries/long-term transmission customers;
- (c) To approve reimbursement of petition filing fee and publication of notices in the newspaper as per the 2009 regulations;
- (d) Allow to bill and adjust impact of interest on loan due to change in interest rate on account of floating rate of interest applicable during the period 2009-14, if any from the respondents;
- (e) Allow to bill and recover the service tax on transmission charges separately from the respondents, if at any time exemption from service tax is withdrawn and transmission is notified as a taxable service; and
- (f) Allow reimbursement of licence fee separately from the respondents.

2. The investment approval for revised cost estimate-II for the transmission system was accorded by the Board of Directors of the petitioner company under its letter dated 24.4.2006 at an estimated cost of ₹ 13391 lakh, which includes IDC of ₹ 1208 lakh.

3. The transmission system was declared under operation w.e.f 1.2.2000. The annual transmission charges up to 31.3.2009 in respect of the transmission system were initially approved vide order dated 21.8.2009 in Petition No. 88/2006 and were subsequently revised vide order dated 18.6.2010 in Petition No. 34/2010 on account of additional capital expenditure incurred during 2006-07, 2007-08 and 2008-09.

4. The details of approved cost, admitted capital cost and projected additional capital expenditure etc. of the transmission line are as under:

(₹ in lakh)

Approved cost	Admitted capital cost as on 31.3.2009 as per order dated 18.6.2010	Additional capital expenditure proposed during 2009-10	Total projected additional capital expenditure	Total Estimated capital cost as on 31.3.2014
13391.00	13241.69	3.41	3.41	13245.10

5. The petitioner has claimed the transmission charges in respect of the transmission system as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	675.29	675.34	675.34	259.73	259.73
Interest on Loan	386.41	339.01	291.52	258.21	239.40
Return on Equity	426.03	426.12	426.12	426.12	426.12
Interest on Working Capital	58.94	59.55	60.25	52.70	54.19
O & M Expenses	558.50	590.35	624.13	660.20	697.88
Total	2105.17	2090.37	2077.36	1656.96	1677.32

6. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

	(₹ in lakh)				
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	83.78	88.55	93.62	99.03	104.68
O & M expenses	46.54	49.20	52.01	55.02	58.16
Receivables	350.86	348.40	346.23	276.16	279.55
Total	481.18	486.15	491.86	430.21	442.39
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	58.94	59.55	60.25	52.70	54.19

7. No reply has been filed by the respondents. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

CAPITAL COST

8. As per the last proviso to clause (2) of Regulation 7 of the 2009 regulations, "in case of the existing projects, capital cost admitted by the Commission prior to 1.4.2009 and the additional capital expenditure projected to be incurred for the respective year of the tariff period 2009-14 as may be admitted by the Commission, shall form the basis for determination of tariff".

9. As per the order dated 18.6.2010 in Petition No. 34/2010, the admitted capital expenditure of the transmission system is ₹13241.69 lakh which has been considered as the opening capital cost as on 1.4.2009. The petitioner

has claimed the tariff after accounting for additional capital expenditure as under:

(₹ in lakh)		
Admitted capital cost as on 31.3.2009 as per order dated 18.6.2010	Total projected additional capital expenditure	Total Estimated capital cost as on 31.3.2014
13241.69	3.41	13245.10

ADDITIONAL CAPITAL EXPEDNTURE

10. Regulation 9 of the 2009 regulations provides as under:

(1) The capital expenditure incurred or projected to be incurred, on the following counts with in original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

- (i) Undischarged liabilities;
- (ii) Works deferred for execution;
- (iii) Procurement of initial capital spares within the original scope of work, subject to the provisions of regulating 8 ;
- (iv) Liabilities to meet award of arbitration or for compliance of the order or decree of a court; and
- (v) Change in law;

Provided that the details of works included in the original scope of work along with estimates of expenditure, undischarged liabilities and the works deferred for execution shall be submitted along with the application for determination of the tariff.

(2) The capital expenditure incurred on the following counts after the cut-off-date, in its discretion, be admitted by the Commission, subject to prudence check:

- (i) Liabilities to meet award of arbitration or for compliance of the order or decree of a court;
- (ii) Change in law;
- (iii) *****
- (iv) *****
- (v) In case of transmission system any additional expenditure on items such as relays, control and instrumentation, computer system, power line carrier communication, DC batteries, replacement of switchyard equipment due to increase of fault level, emergency restoration system, insulators cleaning infrastructure, replacement of damaged equipment not covered by insurance and any other expenditure which has become necessary for successful and efficient operation of the transmission system.

11. The details submitted by the petitioner in support of its claim for Projected additional capital expenditure for the transmission line is given hereunder:

Years	Nature and details of expenditure	Amount (₹ in lakh)
2009-10	Building and other civil works: Balance and retention payments	3.41
Total		3.41

12. The petitioner has submitted that due to contractual exigencies and other reasons beyond the control, it has to make provisions for release of balance/retention payment beyond 2008-09. However, as per Regulation 9 (2) of the 2009 regulations does not provide for such undischarged liabilities as part of additional capitalization after cut off date. The petitioner has further submitted that the additional capital expenditure incurred/projected to be incurred during the years 2009-10 is on account of balance and retention payments and is within the original scope of work and which is necessary for successful and efficient operation of the transmission system. In view of this, it has proposed to invoke the provision of Regulation 44 of the 2009 regulations so that the additional capital expenditure incurred on account of undischarged liabilities after the cut-off date is allowed for the purpose of tariff.

13. The petitioner vide its affidavit dated 13.10.2010 has further submitted that ₹ 3.41 was incurred during 2009-10 towards building and civil works (balance and retention payments). The petitioner submitted that the work was awarded during the year 1999, but the contractor did not complete the work and invoked arbitration clause with the PGCIL, which is still

pending. Finally, the work was completed by the PGCIL in 2009-10 for which expenditure of ₹3.41 lakh was incurred. It is observed that the additional capital expenditure incurred is within in scope of work and it is only due to balance/retention payments.

14. We have considered the submission made by the petitioner and the respondents. In accordance with our decision in order dated 8.2.2011 in Petition No. 176/2010, the additional capital expenditure ₹3.41 lakh incurred/projected to be incurred during 2009-10 after the cut-off date on account of balance and retention payments have been allowed to be capitalized in this order.

TOTAL CAPITAL COST

15. Based on the above, gross block as given below has been considered for the purpose of tariff for the transmission asset, after allowing additional capital expenditure as claimed by the petitioner:

(₹ in lakh)		
Admitted capital cost as on 31.3.2009 as per order dated 18.6.2010	Total additional capital expenditure incurred during 2009-10	Total capital cost
13241.69	3.41	13245.10

DEBT- EQUITY RATIO

16. Clause (2) of Regulation 12 of the 2009 regulations *inter alia* provides that,-

“(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.”



17. The petitioner has claimed tariff based on debt-equity ratio of 81.60:18.40 as admitted on 31.3.2009 vide order dated 18.6.2010 in Petition 34/2010. The petitioner has further claimed the amount of additional capital expenditure in the debt-equity ratio of 70:30 for the year 2009-10 and same has been considered for the purpose of tariff. For the purpose of tariff, equity considered for the transmission asset is as under:

(₹ in lakh)

Equity as on 1.4.2009	Notional equity due to additional capital expenditure for the period 2009-10	Average equity for 2009-10	Equity for the period 2010-14	Average equity for 2010-14
2436.59	1.02	2437.10	2437.62	2437.62

RETURN ON EQUITY

18. Regulation 15 of the 2009 regulations provides that,-

"15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

*Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:*

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the concerned generating company or the transmission licensee, as the case may be:

Provided that return on equity with respect to the actual tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be tried up separately for each year of the tariff period along with the tariff petition filed for the next tariff period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with clause (3) of this regulation.

Illustration.-

(i) In case of the generating company or the transmission licensee paying Minimum Alternate Tax (MAT) @ 11.33% including surcharge and cess:

Rate of return on equity = 15.50/ (1-0.1133) = 17.481%

(ii) In case of generating company or the transmission licensee paying normal corporate tax @ 33.99% including surcharge and cess:

Rate of return on equity = 15.50/ (1-0.3399) = 23.481%."

19. The Commission vide its order dated 3.8.2010 in Petition No. 17/2010 has already taken a decision to amend the 2009 regulations for allowing grossing up of the base rate of return with the applicable tax rate as per the Finance Act for the relevant year and for direct settlement of tax holidays of between the generating company/ transmission licensee and the beneficiaries/long- term transmission customers on year to year basis. The process of amendment to the 2009 regulations is under way and will address the grievance of the petitioner with regard to the MAT rate. Accordingly, the return on equity has been computed as per the existing provision of Regulation 15 (3) of 2009 regulation as under:

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Opening Equity as on 1.4.2009	2436.59	2437.62	2437.62	2437.62	2437.62
Addition due to Additional Capitalisation	1.02	0.00	0.00	0.00	0.00
Closing Equity	2437.62	2437.62	2437.62	2437.62	2437.62
Average Equity	2437.10	2437.62	2437.62	2437.62	2437.62
Return on Equity (Base Rate)	15.50%	15.50%	15.50%	15.50%	15.50%
Tax rate for the year 2008-09	11.330%	11.330%	11.330%	11.330%	11.330%
Rate of Return on Equity (Pre Tax)	17.481%	17.481%	17.481%	17.481%	17.481%
Return on Equity (Pre Tax)	426.03	426.12	426.12	426.12	426.12



INTEREST ON LOAN

20. Regulation 16 of the 2009 regulations provides that,-

"16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company

or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

21. The interest on loan has been worked out as detailed below:
- (i) Details of net outstanding loan as on 31.3.2009, cumulative repayment up to 31.3.2009, repayment schedule for the loans, rate of interest etc. Have been taken from the order dated 18.6.2010 in Petition No. 34/2010 for working out weighted average rate of interest;
 - (ii) For loans with floating interest rates, rates of interest as on 1.4.2009 have been considered;
 - (iii) Tariff has been worked out considering normative loan and normative repayments. Depreciation allowed have been taken as normative repayment for the tariff period 2009-14; and
 - (iv) Weighted average rate of interest on actual loan has been worked out as above and applied on the average loan during the year to arrive at the interest on loan.

22. Based on the above, the year-wise details of interest worked out are given hereunder:

(₹ in lakh)

Details of loan	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	10805.10	10805.10	10807.48	10807.48	10807.48	10807.48
Cumulative Repayment up to Previous Year		4896.73	5572.02	6247.37	6922.71	7182.44
Net Loan-Opening		5908.36	5235.46	4560.12	3884.77	3625.05
Addition due to Additional Capitalisation		2.39	0.00	0.00	0.00	0.00
Repayment during the year		675.29	675.34	675.34	259.73	259.73
Net Loan-Closing		5235.46	4560.12	3884.77	3625.05	3365.32
Average Loan		5571.91	4897.79	4222.45	3754.91	3495.18
Weighted Average Rate of Interest on Loan		6.9349%	6.9216%	6.9040%	6.8766%	6.8494%
Interest		386.41	339.01	291.52	258.21	239.40

23. The detailed calculations in support of the weighted revised average rate of interest are contained in **Annexure** attached.

DEPRECIATION

24. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:

"17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

xxxx
xxxx

(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.

(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

25. The asset covered in this petition was declared under commercial operation on 1.2.2000 and accordingly, it will complete 12 years on 1.4.2012 and thus, the depreciation from the years 2012-13 onwards has been calculated based on the remaining depreciable value to be recovered in the remaining life of the asset and the remaining life of the asset as calculated comes to be 19 years. As per calculation, the weighted average life of the asset is 31 years.

26. Depreciation during the period 2009-14 has been worked out as under:

(₹ in lakh)

Details of Depreciation		Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per last order		13241.69	13241.69	13245.10	13245.10	13245.10	13245.10
Addition during 2009-14 due to projected Additional Capitalisation			3.41	0.00	0.00	0.00	0.00
Gross block as on 31.3.2009			13245.10	13245.10	13245.10	13245.10	13245.10
Average gross block			13243.40	13245.10	13245.10	13245.10	13245.10
Rate of Depreciation			5.0991%	5.0988%	5.0988%	5.0988%	5.0988%
Depreciable Value	90%		11856.03	11857.56	11857.56	11857.56	11857.56
Elapsed Life (Beginning of the year)			9	10	11	12	13
Weighted Balance Useful life of the asset			22	21	20	19	18
Remaining Depreciable Value			6959.30	6285.54	5610.20	4934.85	4675.12
Depreciation			675.29	675.34	675.34	259.73	259.73

OPERATION & MAINTENANCE EXPENSES

27. In accordance with clause (g) of Regulation 19 the 2009 regulations, the following norms for 132 kV S/C single conductor transmission line and 132 kV and below bays have been specified for O & M expenses:

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
132 kV S/C single conductor transmission line (₹ in lakh /km)	0.179	0.189	0.200	0.212	0.224
132 kV and below bays (₹ in lakh per bay)	26.20	27.70	29.28	30.96	32.73

28. The petitioner has claimed O & M expenses for 485.45 Ckt.km. and 18 bays. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
132 kV S/C single conductor transmission line (485.45 ckt/km)	86.90	91.75	97.09	102.92	108.74
132 kV and below bays (18 bays)	471.60	498.60	527.04	557.28	589.14
Total	558.50	590.35	624.13	660.20	697.88

29. The petitioner has submitted that O & M expenditure for 2009-14 tariff block had been arrived on the basis of normalized actual O & M expenses of the petitioner during the year 2003-04 to 2007-08. The wage hike of 50% on account of pay revision of the employees of public sector undertaking was also considered while calculating the O & M charges for 2009-14 periods. The petitioner has submitted that it would approach the Commission for suitable revision in the norms of O & M expense in case the impact of wage hike w.e.f 1.1.2007 is more than 50%. With reference to the submission of the

petitioner, it is clarified that if any such application is made, it will be dealt with in accordance with law.

INTEREST ON WORKING CAPITAL

30. The components of the working capital and the interest thereon are discussed hereunder:

(i) **Receivables:** As per Regulation 18(1)(c)(i) of the 2009 regulations, receivables will be equivalent to two months of annual transmission charges. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis of 2 months' transmission charges.

(ii) **Maintenance spares:** Regulation 18(1)(c)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses specified in Regulation 19. The value of maintenance spares has been accordingly worked out.

(iii) **O & M expenses:** Regulation 18(1)(c)(iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year which has been considered for computation of working capital.

(iv) **Rate of interest on working capital:** As per Regulation 18(3) of the 2009 regulations, rate of interest on working capital shall be on

normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The petitioner has claimed interest on working capital @ 12.25% based on SBI PLR as on 1.4.2009, which is in accordance with the 2009 regulations and has been allowed.

31. The necessary computations in support of interest on working capital are given as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	83.78	88.55	93.62	99.03	104.68
O & M expenses	46.54	49.20	52.01	55.02	58.16
Receivables	350.86	348.40	346.23	276.16	279.55
Total	481.18	486.14	491.86	430.21	442.39
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	58.94	59.55	60.25	52.70	54.19

TRANSMISSION CHARGES

32. The transmission charges being allowed for the transmission asset are summarised below:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	675.29	675.34	675.34	259.73	259.73
Interest on Loan	386.41	339.01	291.52	258.21	239.40
Return on Equity	426.03	426.12	426.12	426.12	426.12
Interest on Working Capital	58.94	59.55	60.25	52.70	54.19
O & M Expenses	558.50	590.35	624.13	660.20	697.88
Total	2105.17	2090.37	2077.36	1656.96	1677.32

Application fee and the publication expenses

33. The petitioner has sought approval for the reimbursement of fee paid by it for filing the petition. In accordance with our decision in order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee from the beneficiaries.

34. Accordingly, expenses incurred by the petitioner on application filing fees and publication of notices in connection with the present petition shall be directly recovered from the beneficiary on pro rata basis.

Service Tax

35. Presently, service tax on transmission service has been exempted by Government of India vide its notification No. 20/2010 dated 27.2.2010 read with notification No. 45/2010 dated 20.7.2010. Therefore, prayer made by the petitioner for recovery of service tax on transmission charges from the beneficiaries has become infructuous.

Licence fee

36. The petitioner has prayed to allow reimbursement of licence fee separately from the respondents. A view in the matter is yet to taken by the Commission.

37. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, surcharge and other cess and taxes in accordance with the 2009 regulations.

38. The transmission charges allowed shall be recovered on monthly basis in accordance with Regulation 23 and shall be shared by the respondents in accordance with Regulation 33 of the 2009 regulations.

39. This order disposes of Petition No.236/2010.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

Annexure

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN

		(₹ in lakh)				
	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
1	Bond VII					
	Gross loan opening	275.00	275.00	275.00	275.00	275.00
	Cumulative Repayment up to the date of commercial operation /previous year	275.00	275.00	275.00	275.00	275.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	13.64%	13.64%	13.64%	13.64%	13.64%
	Interest	0.00	0.00	0.00	0.00	0.00
	Rep Schedule	05 Annual Instalments from 4.8.2003				
2	Bond- XIII - Option - II					
	Gross loan opening	213.00	213.00	213.00	213.00	213.00
	Cumulative Repayment up to the date of commercial operation /previous year	213.00	213.00	213.00	213.00	213.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	7.85%	7.85%	7.85%	7.85%	7.85%
	Interest	0.00	0.00	0.00	0.00	0.00
	Rep Schedule	6 Annual instalments from 31.7.2003				
3	Corporation Bank					
	Gross loan opening	138.00	138.00	138.00	138.00	138.00
	Cumulative Repayment up to the date of commercial operation /previous year	75.90	89.70	103.50	117.30	131.10
	Net Loan-Opening	62.10	48.30	34.50	20.70	6.90
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	13.80	13.80	13.80	13.80	6.90
	Net Loan-Closing	48.30	34.50	20.70	6.90	0.00
	Average Loan	55.20	41.40	27.60	13.80	3.45
	Rate of Interest	11.40%	11.40%	11.40%	11.40%	11.40%
	Interest	6.29	4.72	3.15	1.57	0.39
	Rep Schedule	20 Halfyearly Instalments from 10.3.2004				
4	Punjab national Bank -I					
	Gross loan opening	275.00	275.00	275.00	275.00	275.00
	Cumulative Repayment up to the date of commercial operation /previous year	165.00	192.50	220.00	247.50	275.00
	Net Loan-Opening	110.00	82.50	55.00	27.50	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	27.50	27.50	27.50	27.50	0.00
	Net Loan-Closing	82.50	55.00	27.50	0.00	0.00
	Average Loan	96.25	68.75	41.25	13.75	0.00



	Rate of Interest	9.41%	9.41%	9.41%	9.41%	9.41%
	Interest	9.06	6.47	3.88	1.29	0.00
	Rep Schedule	10 Annual Instalments from 30.3.2004				
5	ADB -I					
	Gross loan opening	9516.46	9516.46	9516.46	9516.46	9516.46
	Cumulative Repayment up to the date of commercial operation/previous year	4057.66	4760.71	5535.82	6390.38	7332.54
	Net Loan-Opening	5458.80	4755.75	3980.64	3126.08	2183.92
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	703.05	775.11	854.56	942.16	1038.73
	Net Loan-Closing	4755.75	3980.64	3126.08	2183.92	1145.19
	Average Loan	5107.28	4368.20	3553.36	2655.00	1664.56
	Rate of Interest	6.84%	6.84%	6.84%	6.84%	6.84%
	Interest	349.34	298.78	243.05	181.60	113.86
	Rep Schedule	Halfyearly Instalments from 1.6.2000				
	Total Loan					
	Gross loan opening	10417.46	10417.46	10417.46	10417.46	10417.46
	Cumulative Repayment up to the date of commercial operation/previous year	4786.56	5530.91	6347.32	7243.18	8226.64
	Net Loan-Opening	5630.90	4886.55	4070.14	3174.28	2190.82
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	744.35	816.41	895.86	983.46	1045.63
	Net Loan-Closing	4886.55	4070.14	3174.28	2190.82	1145.19
	Average Loan	5258.73	4478.35	3622.21	2682.55	1668.01
	Weighted Average Rate of Interest	6.9349%	6.9216%	6.9040%	6.8766%	6.8494%
	Interest	364.69	309.97	250.08	184.47	114.25